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PART - V

Bills introduced in the Gujarat Legislative Assembly.

The following Bill which was introduced on the 27th August, 2015 by Manisha Vakil, M.L.A. is Published under rule 127-A of the Gujarat Legislative Assembly rules for general information.

Use of Correct Gujarati Spelling by Public Institutes Bill, 2015

Gujarat Bill No. 34 OF 2015.

A Bill

to provide for control of use of wrong Gujarati spellings by the public institutes in the State.

It is hereby enacted in the Sixty-Sixth Year of Republic of India as follows:-

- 1 (1) This Act may be called as the Use of Correct Gujarati Spellings by Public Institutes Act, 2015. Short title and commencement
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
2. In this Act, unless the context otherwise requires- Definition.
 - (i) "Authorised Officer" means the Authorised Officer of the Gujarat Sahitya Parishad nominated by it for the purpose of this Act.
 - (ii) "Public Institute" means the offices of State Government, Local Authorities, Boards, Corporations and Companies owned or controlled by the State Government and includes the institutes taking any type of grant or financial assistance from the State Government.
3. It shall be the duty of every public Institute to use a right spelling of Gujarati language in its signboard, publications, instructions and advertisement. Duty to use right Gujarati spelling.

Noticing
wrong
Gujarati
spelling.

4. Any person can draw attention of the responsible officer of the public institute to the fact that it has used particular wrong spelling in its signboards, publications, instructions or advertisement.

Correction
by the
public
institute.

5. On receipt of such intimation of wrong spelling used the responsible officer shall within a period of 15 days take action to correct the wrong spelling and intimate to the person of action taken.

Action on
failure to
correct
Gujarati
spelling.

6. (1) Where the responsible officer of the public institute has not taken any appropriate action for correcting the wrong spelling of Gujarati, the authorised officer of Gujarat Sahitya Parishad shall issue notice seeking explanation of the responsible officer of the said public institute and also direct him to correct the wrong spelling within a period of one month.

(2) Where the authorised officer of the Gujarat Sahitya Parishad does not receive any explanation from the said responsible officer of the public institute or it has not corrected the wrong spelling, issue an advertisement in a daily newspaper publishing the information about the wrong spelling used by such public institute and the correct spelling ought to be there.

(3) The cost of the advertisement issued under sub-section (2) above shall be borne by such public institute.

Authority
and
reference to
correct
Gujarati
spellings.

7. In deciding the true spelling of Gujarati word, the authorised officer of Gujarat Sahitya Parishad shall have access to the Sarth Jodani Kosh published by Gujarat Vidyapith, Ahmedabad from time to time.

Government
Grant to
Authority.

8. For the purpose of effective implementation of the provisions of this Act, State Government shall provide to the Gujarat Sahitya Parishad a recurring grant of such amount as may be decided by the State Government.

Powers to
give
directions.

9. The State Government may give directions to the Public Institutes or Authorised Officer for carrying out the purposes of this Act.

Statement of Objects And Reasons

It is seen now a days that lots of people are writing wrong Gujarati spellings. This requires to be checked at least in offices of State Government, Local Authorities, Boards, Corporations and Companies owned and controlled by the State Government. The Gujarat Sahitya Parishad is also linked up in the provisions of the Bill. The authorised Officer of the said Parishad will be the implementing authority and deciding authority of the correctness of the Gujarati spellings. In deciding the correct spelling of the Gujarati word, the Sarth Jodani Kosh of the Gujarat Vidyapith shall be the final reference book. Such a provision will be in tune with Mahatma Gandhi's preference to Sarth Jodani Kosh. Hence this Bill.

GANDHINAGAR.
Dated the 21st August, 2015

MANISHA VAKIL
M. L. A.

Financial Memorandum

The Bill provides for giving grant of the recurring nature to the Gujarat Sahitya Parishad for effectively carrying out the provisions of the Act. The amount of the grant shall be decided by the State Government and shall be paid out of the Consolidated Fund of the State, if the provisions of the Bill are brought into force.

GANDHINAGAR.
Dated the 21st August, 2015

MANISHA VAKIL
M. L. A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves the delegation of legislative power in the following respect:-

Clause 9- of the Bill empowers the state government to give directions to the public institutes or authorized officer for carrying out of the purposes of implementation of this Act.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

GANDHINAGAR.
Dated the 21st August, 2015

MANISHA VAKIL
M. L. A.

Gandhinagar,
Dated the 27th August, 2015.

D. M. PATEL,
Secretary,
Gujarat Legislative Assembly.